

(a) Whether there is any plan under Government's consideration to encourage Co-operative Societies formed by unemployed Engineers to produce pre-fabricated houses; and

(b) if so, the incentive Government have offered to such societies in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (SHRI I. K. GUJRAL): (a) No such proposal is under consideration in this Ministry.

(b) Does not arise.

#### Replacement of Obsolete Planes of Air Force

7277. SHRI BHOLA MANJHI: Will the Minister of DEFENCE be pleased to state:

(a) whether the Indian Air Force still has some aircrafts which have outlived their utility and have become obsolete;

(b) whether there is any plan to replace them with more modern and effective aircraft; and

(c) if so, the broad features thereof?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM) : (a) to (c). No aircraft which have outlived their utility and have become obsolete have been retained in service. Obsolescent aircraft having limited operational utility are planned to be phased out and replaced by more modern and effective aircraft. This is a continuing process.

#### Termination of Services of Workmen in Oil And Natural Gas Commission

7278. SHRI SARJOO PANDEY:  
SHRI N. S. BISHT:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) the number of workmen terminated from service in the establishment of Oil and Natural Gas Commission after September 1968 strike and after the signing of the wage revision agreement between the workmen and the Commission;

(b) if so, the reasons therefor;

(c) whether any of them was connected with the Trade Union activities/September, 1968 strike; and

(d) whether any of them have been reinstated in service subsequently and if not, the reasons therefor ?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI P. C. SETHI): As per information received from ONGC, orders of "termination" of service were passed in the case of 8 of its employees, in the period following September, 1967 Strike (there was no Strike in Sept. 1968) and after signing of the Wage Revision Agreement between the representatives of Workmen and the Commission on 20th January 1968. This number does not include those employees who were "dismissed" or "removed" from service as a result of departmental proceedings.

(b) The services of these 8 employees were "terminated" for reasons connected with their work and conduct.

(c) Yes. However, the termination of their service was not on account of their Trade Union activities or participation in the Strike